

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 104
IA No. 176/JPR/2024
IA No. 276/JPR/2024
CP No. (IB)- 63/7/JPR/2023
Under Section 7 of IBC, 2016**

In the matter of:

Jumbo Finvest (India) Ltd.

.... Financial Creditor/Applicant

Versus

Suvaas Homes Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

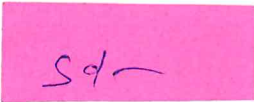
Present Through Video Conferencing: -

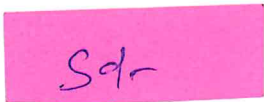
For the Financial Creditor : Prateek Kedawat, Adv.
Mohd. Bilal, Adv.

For the Corporate Debtor : Major R.P. Singh, Sr. Adv.
Bhriugu Sharma, Adv.
Himanshu Kaushik, Adv.

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Major R.P. Singh, Sr. Adv. along with Mr. Bhriugu Sharma, Adv. & Mr. Himanshu Kaushik, Adv. appearing on behalf of the Respondent. Rejoinder has been filed by the Petitioner. Copy of the same has been furnished to the learned counsel for the Respondent. Pleadings are complete in this matter. List the matter along with CP No. (IB)- 29/95/JPR/2024 & CP No. (IB)- 30/95/JPR/2024 for arguments on 12.08.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 24, 2024